## Investigation by Central intelligence agencies regarding indoctrination of young pupils

2740. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a recent investigation by the Central intelligence agencies has revealed that Madarsas with Indian teachers neither indulge in hate-India propaganda nor indoctrinate young pupils with Jihadi mindset;
- (b) whether this investigation was prompted by recent bomb blasts in Madarsas in West Bengal where teachers were found to be Bangladeshi illegal immigrants; and
- (c) whether the report mentions that Madarsas with teachers from other countries, especially from neighbouring Bangladesh are potential training grounds for terror groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) The Government gets information about various institutions including Madarsas from open sources as well as its security/intelligence agencies. There is no information with the Government that Madarsas in general are involved in training of terrorists. However, during investigations into the Burdwan blast case, it has been disclosed that in three Madarsas controlled by illegal Bangladeshi migrants, religious extremism and indoctrination was being preached.

## **Decision to facilitate release of undertrials**

2741.SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken a decision to facilitate release of undertrials languishing in jails for long;
  - (b) if so, the State-wise details of such undertrials;
  - (c) the reasons for their languishing in jails;
- (d) whether proportion of minority community mainly Muslim inmates is thrice that of Hindus;
- (e) if so, whether this is due to any inherent bias in the criminal justice system; and
  - (f) if so, how Government proposes to deal with this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the Government of India has taken the following steps in respect of the undertrial prisoners:

- (i) An Advisory has been issued by this Ministry on 17.1.2013 to the States/UTs regarding use of section 436A of the Cr.P.C to reduce overcrowding of the prisons by taking up for review cases of such undertrials who have spent one half of their likely sentence, The same can also be accessed on the website of Ministry of Home Affairs at the link: <a href="http://mha.nic.in/sites/upload files/mha/files/AdvSec436APrisons-060213">http://mha.nic.in/sites/upload files/mha/files/AdvSec436APrisons-060213</a> 0.pdf
- (ii) The Hon'ble Home Minister has written to the Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of India.
- (iii) The Director General (Prisons)/Inspector General (Prisons) of all the States/ UTs have been requested on 22.9.2014 to take necessary action to comply with the order dated 5.9.2014 of the Hon'ble Supreme Court in the matter of Bhim Singh V UOI.
- (iv) An Advisory dated 27.9.2014 issued to the States/UTs on reckoning halflife of time spent in judicial custody of Undertrial prisoners under Section 436A of CrP.C. The same can also be accessed on the website of the Ministry of Home Affairs at the link: http://mha.nic.in/sites/upload files/mha/files/ GuidelinesForRreckoning HalfLife 161014.pdf

As per the data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, the total number of undertrials lodged in the jails of the country were 2,78,503. A State/UT-wise list of undertrials is given in Statement (*See* below).

(d) to (f) No, Sir. As per the data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, out of total number of 2,78,503 undertrials, there were 1,92,202 Hindu, 57936 Muslim, 11,666 Sikh, 12,406 Christian and 4293 others undertrials, lodged in the jails of the country.

## Statement

| Sl.<br>No. | Name of State/UT  | Number of Undertrial prisoners lodged in jails in the country in 2013 |  |
|------------|-------------------|---|--|
| 1          | 2                 | 3   |  |
| 1.         | Andhra Pradesh    | 9701  |  |
| 2.         | Arunachal Pradesh | 81  |  |
| 3.         | Assam             | 5163  |  |
| 4.         | Bihar             | 26609   |  |
| 5.         | Chhattisgarh      | 9241  |  |
| 6.         | Goa               | 396   |  |
| 7.         | Gujarat           | 7604  |  |
| 8.         | Haryana           | 10623   |  |
| 9.         | Himachal Pradesh  | 998   |  |
| 10.        | Jammu and Kashmir | 1900  |  |
| 11.        | Jharkhand         | 14048   |  |
| 12.        | Karnataka         | 9506  |  |
| 13.        | Kerala            | 4621  |  |
| 14.        | Madhya Pradesh    | 17568   |  |
| 15.        | Maharashtra       | 19331   |  |
| 16.        | Manipur           | 538   |  |
| 17.        | Meghalaya         | 745   |  |
| 18.        | Mizoram           | 460   |  |
| 19.        | Nagaland          | 341   |  |
| 20.        | Odisha            | 10965   |  |
| 21.        | Punjab            | 18506   |  |
| 22.        | Rajasthan         | 13246   |  |
| 23.        | Sikkim            | 126   |  |
| 24.        | Tamil Nadu        | 8292  |  |
| 25.        | Tripura           | 399   |  |

| Written Answers to |                          | 17 December, 2014] | Unstarred Questions | 189 |  |
|--------------------|--------------------------|--------------------|---------------------|-----|--|
| 1                  | 2                        |                    | 3                   |     |  |
| 26.                | Uttar Pradesh            |                    | 58100               |     |  |
| 27.                | Uttarakhand              |                    | 1924                |     |  |
| 28.                | West Bengal              |                    | 16471               |     |  |
| 29.                | Andaman and Nicobar Isla | nds                | 193                 |     |  |
| 30.                | Chandigarh               |                    | 391                 |     |  |
| 31.                | Dadra and Nagar Haveli   | veli 35            |                     |     |  |
| 32.                | Daman and Diu            |                    | 38                  |     |  |
| 33.                | Delhi                    |                    | 10154               |     |  |
| 34.                | Lakshadweep              |                    | 0                   |     |  |
| 35.                | Puducherry 189           |                    |                     |     |  |
|                    | Total                    |                    | 278503              |     |  |

## Missing children

2742.SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that about 60,000 children go missing per year and only 38,000 children have been recovered;
  - (b) if so, the details thereof; and
  - (c) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The total number of children gone missing, traced for the last three years and current year (provisional) is given below:

|          | 2011   | 2012   | 2013   | 2014 (Provisional) |
|----------|--------|--------|--------|--------------------|
| Traced   | 56,248 | 38,142 | 32,732 | 19,986             |
| Untraced | 34,406 | 26,896 | 32,342 | 18,612             |

<sup>(</sup>c) The Ministry of Home Affairs has taken several steps to recover missing children.